

exists are charged rent under F.R. 45-B. The rent under F.R. 45-B is higher than the rent under F.R. 45-A.

SHRI DAHYABHAI V. PATEL: Does the Government not consider it desirable to have a uniform rate applicable for State Government employees visiting Delhi and the Government of India officers visiting the States instead of having different rates for different people? You have introduced a caste system among Government officers.

SHRI MEHR CHAND KHANNA: That is not correct. Our rates are uniform and are applicable all over India. We have given that offer to the various State Governments. Some have accepted, others have not accepted. If they accept, the same rates will also apply to them.

SHRI BAIRAGI DWIBEDY: What are the States that have not accepted this principle of uniform rates?

SHRI MEHR CHAND KHANNA: The States of Maharashtra, Mysore and Orissa have not agreed to reciprocal arrangements and the replies of West Bengal, Uttar Pradesh and Bihar are still awaited.

SHRI BHUPESH GUPTA: From this question it would appear that this is arbitrarily fixed because in many States there are no Government hotels as we have in our capital—Janpath Hotel and Ashoka Hotel—and so, may I know whether in making this reciprocal arrangement, the Government took into account the fact that a much larger number of people from the States come to Delhi and would be entitled to this concession whereas a very small number of people would be entitled to similar concessions when they go from the Centre to the States?

SHRI MEHR CHAND KHANNA: I only deal with Government servants who require Government accommodation.

SHRI BHUPESH GUPTA: I am also dealing with them for the present though I am not one. You said that reciprocal arrangements have been made. May I know whether it has occurred to the Government that actually there is no reciprocity here for the simple reason that the Government will have to foot much heavier bills compared to what each State Government has to pay?

SHRI MEHR CHAND KHANNA: I could not follow the question.

SHRI BHUPESH GUPTA: How can I make it clear? Could you tell me?

गोआ, दमन और ड्यू में सेना तथा पुलिस के बेकार अफसर

*३०७. श्री भगवत नारायण भार्गव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गोआ के स्वतन्त्र होने के समय गोआ, दमन और द्वीव में सेना तथा पुलिस के कुछ अफसर बेकार हो गये और यदि हां, तो उन की संख्या क्या है ; और

(ख) क्या सरकार ने उन्हें नौकरी देने के प्रश्न पर विचार किया है ?

UNEMPLOYED ARMY AND POLICE OFFICERS IN GOA, DAMAN AND DIU

*307. SHRI B. N. BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some Army and Police officers were rendered unemployed in Goa, Daman and Diu at the time of liberation of Goa and if so, what is their number; and

(b) whether Government have considered the question of providing employment to them?]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : (a) Yes, Sir. After the liberation of Goa about 1900 Goan personnel of the Portuguese army lost their employment. Among the police officers and constables over 300 persons did not report for duty and were accordingly not taken in the police force.

(b) An Employment Bureau has recently been set up in G.o.a. Various other steps are also being taken to provide additional avenues of employment.

†[बैदेशिक कार्य मंत्रालय में राज्य-मंत्री (श्रीमती लक्ष्मी एन० मेनन) : (क) जी हाँ। गोआ की आजादी के बाद पुर्तगाली सेना के लगभग १६०० गोआनी कर्मचारियों का रोजगार समाप्त हो गया। पुलिस के अफसरों और सिपाहियों में ३०० से अधिक ऐसे व्यक्ति थे जो अपने काम पर नहीं लौटे, इसलिये उन्हें पुलिस में नहीं लिया गया।

(ख) गोआ में हाल ही में एक रोजगार दफ्तर खोल दिया गया है। रोजगार की नई दिशाएँ खोलने के लिये कई और कदम भी उठाये जा रहे हैं।]

श्री भगवत नारायण भार्गव : क्या मैं यह जान सकता हूँ कि जो स्केल आप ने उन को पहले मिल रहा था उसी में वे रखे जायेंगे या उस में कोई चेन्ज किया जायेगा ?

श्री जवाहरलाल नेहरू : मैंने पूरा सुना नहीं, लेकिन मैं जवाब देने के लिये तैयार हूँ। जो वे फौजी लोग वहाँ थे उन को अपनी फौज में लेने के लिये हम तैयार हैं बशर्ते कि वे माकूल समझे जायें।

SHRIMATI LAKSHMI MENON: On the same salary, he asks.

श्री जवाहरलाल नेहरू : उन को वही तनखाह मिलेगी जो यहाँ मिलती है, और कौन सी तनखाह उन्हें मिलेगी ?

MEMBERSHIP OF INSTITUTES OF CHARTERED ACCOUNTANTS AND COST AND WORKS ACCOUNTANTS

*308. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what is the number of common members in the Institute of Chartered Accountants and the Institute of Cost and Works Accountants;

(b) whether any reciprocal membership scheme has been worked out between the two Institutes; and

(c) what was the total membership of the Cost and Works Accountants Institute on the 31st December, 1961?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) Eighty-nine as per the figures supplied by the Institute of Chartered Accountants of India.

(b) No, Sir.

(c) 559.

SHRI M. P. BHARGAVA: May I know whether any scheme is being worked out for reciprocal membership in the two Institutes?

SHRI N. KANUNGO: Yes. It has been discussed for quite a long time and we understand that an agreement has been reached between the two Institutes but we have not been formally informed about it yet.

SHRI M. P. BHARGAVA: May I know whether there are any common papers in the examination conducted by the two Institutes?

SHRI N. KANUNGO: Yes, there are some. In fact one of the terms of agreement seems to be that those articled clerks who take certain papers may be qualified for membership of the Cost and Works Accountants Institute.

SHRI M. P. BHARGAVA: May I know whether there is any demand